CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

RA NO. 63/2004 IN MA NO. 416/2004 OA NO. 2656/2000

This the 19th day of July, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

- 1. Union of India through Secretary, Ministry of Defence, Army HQ, New Delhi.
- 2. Commandant,
 Central Vehicle Depot,
 Delhi Cantt,
 New Delhi

(By Advocate: Sh. D.S.Mahendru)

- 1. Smt. Rita Ahuja w/o Arvind Ahuja
- 2. Nanak Chandas Total dan Sain
- 3. Salim Khan s/o Gafoor Ahmed
- 4. Itwari Lal s/o Dharam Singh

(All working as Tailors under Central Vehicle Depot Ordnance Depot, Delhi Cantt, Delhi)

(By Advocate: Sh. R.P.Luthra)

ORDER (ORAL)

By Sh. V.K.Majotra, Vice Chairman (A)

This RA has been filed on behalf of the applicants in OA-2656/2000 stating that respondents had not been in a position to bring to the notice of the Tribunal at the time of consideration of the OA that in a similar matter the Full Bench of this Tribunal had decided on 20.6.2001 that Tribunal had no jurisdiction to decide whether a job is a semi-skilled or skilled, the issue being a policy matter to be determined by the Ministry with the help of experts.

2. Learned counsel heard.

- 3. The OA was disposed of on 4.12.2001 while the aforestated order of the Full Bench was available but not brought to the notice of this Bench. Thereafter too, this review petition has been filed after a gap of more than 2 years.
- 4. While aforesaid order of the Tribunal dated 20.6.2001 was not brought to the notice of the Tribunal at the time of consideration of the OA inordinate delay has also been caused seeking review of Tribunal's orders dated 4.12.2001.

 On both grounds this review petition is liable to be dismissed. Ordered accordingly.

(KULDIP SINGH)
Member (J)

(V.K. MAJOTRA) 19-7-2004 Vice Chairman (A)

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